

directed towards paralysing the economy of the nation and is certainly not in the interests of the workers.

The Defence of India Rules are in force. Government has no option but to act firmly and decisively to bring rail transport to normalcy in the present strained economic conditions.

I appeal to all members of the House to support the Government in restoring the railways premier transport industry to normalcy.

I appeal earnestly and sincerely to Railwaymen, the large body of whom are fully aware of their duty to the Nation, to work with a will and determination to see that their enterprise works smoothly and efficiently in service of the Nation.

12.58 hrs.

MOTION FOR ADJOURNMENT

—Contd.

DISRUPTION OF RAILWAY SERVICES DUE TO MASS ABSENTEEISM BY LOCO RUNNING STAFF—Contd.

श्री अटल बिहारी वाजपेयी (स्वालिपर):
मेरा प्वाइंट आफ़ ऑर्डर है।

अध्यक्ष महोदय : प्वाइंट आफ़ ऑर्डर तो प्रोसीजर पर होता है।

श्री अटल बिहारी वाजपेयी : मैंने इस पर विचार के लिए एडजर्नमेंट मोशन दिया था लेकिन आपने स्वीकार किया नहीं —

अध्यक्ष महोदय : मैं तैयार था।

श्री अटल बिहारी वाजपेयी : लेकिन मंत्री महोदय बयान देने वारने के थे। उनका बयान आपने सुना है। लोको कर्मचारी क्यों हड़ताल पर गए इसका कोई विवरण नहीं है। सबको उन्होंने धंधरे में रखा है। जमानत कर गुमराह किया है। इसके ऊपर चर्चा का मौका आप दें।

MR. SPEAKER: Please sit down, all of you. I will fix it up at 5 0' clock (Interruptions) Or, shall we fix it up for 3.30?

SHRI SEZHIYAN (Kumbakonam): There is Private Members' Business coming up. 2 to 3.30 may pe petter.

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): I shall be grateful to you and to the House if you can wait till Monday. We are having some negotiations with the union leaders... (Interruptions)

MR. SPEAKER: Please sit down. You know when the Speaker is standing, no recording of anybody else takes place. (Interruptions) Why can't you sit? I am not allowing anyone. Please sit down.

Of course, the motion was there and I was prepared to allow it, but I think you have done well in asking for a discussion. What time will suit you?

SHRI L. N. MISHRA: Monday.

MR. SPEAKER: The Minister says Monday; and without the Minister it is very difficult to suddenly fix it up. Now, I request you that the little business that was left over yesterday—the Customs, Gold (Control) and Central Excises and Salt (Amendment) Bill—should go through today.

13 hrs.

SHRI PILOO MODY (Godhra): The minister has said that the strike was without notice and without any provocation...

MR. SPEAKER: Please do not go into the merits.

SHRI PILOO MODY: No, Sir; I am not going into the merits. Such callous ignorance of what has happened according to the facts of the matter leads me to the conclusion that key ministries like rail-

[Shri Pilo Mody]
ways cannot be left to people who have no time for it.

SHRI L. N. MISHRA: I would be grateful if you can have it on Monday. The strike has been there. We are in a very difficult and delicate situation. Some of our people are having negotiations. I have met trade union leaders belonging to AITUC, INTUC, HMS, etc. Actually today the Labour Minister is busy with the negotiations. If any discussion is to be there and if I have to give out any facts, it will not be in public interest to have it today. I would request you to have it on Monday.

MR SPEAKER: If the minister keeps on sitting here, he would not be able to conduct the negotiations.

SHRI S M BANERJEE (Kanpur)
If he is not prepared for a discussion today because he is having some sort of dialogue with trade union leaders, it is a very good thing. But in the meantime he should assure the House that there will be no victimisation, because his statement has aggravated the situation further (Interruptions)

श्री हुकम चन्द कश्यप (मनेना)
चाहें किसी यूनियन को मान्यता मिलनी हो या न मिलनी हो मंत्री महोदय उन सब को बुलायें और उन से बात करें (व्यवधान)

श्री मधु मित्तल (बाका) अध्यक्ष महोदय, मेरा पायट आफ आर्डर है। मंत्री महोदय ने जो बयान दिया है, उस में उन्होंने रेल कर्मचारियों पर आंग्रोंप लगाये हैं और उन आरोपों का जवाब दिये बिना यदि इस मामले को खतम करेंगे, तो अच्छा नहीं होगा (व्यवधान) मैं अध्यक्ष महोदय से अपील कर रहा हूँ। माननीय सदस्य क्यों बोल रहे हैं? रेल कर्मचारियों पर इस बयान में जो अभियोग लगाये गये हैं, उनका जवाब देना जरूरी है। अध्यक्ष महोदय, अभी आप चर्चा का समय निर्धारित कर रहे हैं और उच्चार के माननीय

सदस्य उसका विरोध कर रहे हैं। अगर ये माननीय सदस्य चर्चा को विरोध करेंगे, और आप उन के विरोध की मानेंगे, तो मेरा पायट आफ आर्डर यह है कि मंत्री महोदय ने जिस नियम के तहत बयान दिया है, उस के अन्तर्गत अध्यक्ष महोदय को एक्स्पेक्शनल केसिज में यह अधिकार है कि वह हम लोगों को स्पष्टीकरण के तौर पर सवाल पूछने की इजाजत दे। मैं शकधर की किताब से प्रिसिडेंट दिखाता हूँ। आप पेज 349 देखिए। स्टेटमेंट्स के बारे में लिखा है।

"As a rule, no questions are permitted after a statement is made by the Minister because there is no formal motion before the House on which debate may take place. But the Speaker may, in exceptional cases, allow a few clarifications in respect of the statement if it relates to an important matter."

यह प्रेसिडेंट है। दर्जनो दफा इस तरह सवाल पूछे गये हैं।

अध्यक्ष महोदय उम बकन और तरह का माहौल था। अब अगर मैं एक दिन यह करूंगा कि, तो यह रोज चलेगा।

श्री मधु मित्तल: अध्यक्ष महोदय का विरोध करने है, तो आप इग को एक्स्पेक्शनल केस मान कर सदन को स्पष्टीकरण देने पर मजबूर करने के लिए रेल चर्चा मुद्दा ही जाये। आज लम्बे आग्रह खतम कर दिया जाये।

MR. SPEAKER: There is no use of any debate unless the Minister is available and the Minister has already having a dialogue.

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय, अगर मिनिस्टर महोदय डायलाग कर रहे हैं और यह चाहते हैं कि वह डायलाग

संकेतफुल हो, तो उन्होंने कर्मचारियों पर आरोप क्यों लगाये? क्या कर्मचारियों की देशभक्ति पर शक कर के... (अवधान)

अध्यक्ष महोदय: क्या वह हाउस को पूरी बात न बताते? उन्होंने बताया कि हड़ताल का नोटिस नहीं दिया गया। (अवधान)

We can discuss it here after the dialogue is over. Let the dialogue take place. Till then he is not available and he is not in a position to attend to this.

SHRI PILOO MODY: He is the Railway Minister. When there is a discussion on railways here, he will have to be here. Whatever else can be more important?

SHRI ATAL BIHARI VAJPAYEE: What is he going to do in the afternoon?

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, if you look at the agenda, after the Customs Bill is passed, the next Bill has to be piloted by him. Then how can he say that he will not be available in the House? (Interruptions).

MR. SPEAKER: Next item; Shri Raghu Ramaiah.

SHRI SAMAR GUHA (Contai): On a point of order, Sir... (Interruptions). In view of the urgency of the issue that needs to be discussed, you, Sir, in your wisdom expressed the opinion that the matter should be taken up today... (Interruptions).

MR. SPEAKER: Unless the Minister is available, how am I to fix it today? The Minister is not available. He will be busy in talking with those people.

SHRI SAMAR GUHA: Please

allow me to complete... (Interruptions).

SHRI PILOO MODY: I do not understand the procedure at all. He has raised a point of order and you do not give a ruling on it... (Interruptions).

SHRI SAMAR GUHA: Sir, you indicated that the discussion could be held at 2.30 today... (Interruptions).

MR. SPEAKER: He is not available.

SHRI SAMAR GUHA: The Minister said that it will not be possible for him to be available in the House at 2.30... (Interruptions).

MR. SPEAKER: I asked the Minister and the Minister said that he is having a dialogue with those people.

SHRI SAMAR GUHA: It is our right to know the reason why the Minister will not be available in the House for the whole day. If it is not possible for him to make himself available for the House at 2.30 P.M., we can make it 5.30 P.M.

MR. SPEAKER: The Minister is not available. (Interruptions).

SHRI SHYAMNANDAN MISHRA: I rise on a point of order. The hon. Minister was pleased to say that he will not be available for the discussion on the subject that we have just now agitated for. If you look to the Order Paper of today, there is item No. 12 and it is a Bill of which he is in charge. So, he has to be present in the House in the afternoon. This item No. 12 is before the Private Members' Business. We wanted that this discussion should take place at 2 O'clock and be finished by 2.30. So, that plea does not hold water so far as the hon. Minister is concerned. (Interruptions).

SHRI H. N. MUKERJEE (Calcutta-North-East): Are you laying down

[Shri H. N. Mukerjee]
a proposition that, when the House is agitated and the country is anxiously awaiting the outcome of a certain dispute in regard to railwaymen, it is only on account of the alleged inconvenience of the Minister that... (Interruptions). Are you accepting this proposition as Speaker of the Lok Sabha? I really want to know this. Are you going to truckle down to the convenience or inconvenience of these miserable ministers? (Interruptions)

DR. KAILAS (Bombay South): I object to the way he behaves with the Speaker. It should not be allowed. (Interruptions)

SHRI N. K. P. SALVE (Betul): As to who is 'miserable', it is a matter of opinion. But Mr. Banerjee brought today certain equanimity and maturity on the subject. He has said that in the critical period through which we are passing today, dislocation of the railways is likely to be disastrous. Therefore, successful negotiation is an extremely important thing which must be put through. It is, therefore, not a question of Minister's personal convenience or inconvenience. You can order him and he has got to be here in the House. That is not at all the question.

Secondly, I wish to make it clear that we do not want to shun a debate on this. But kindly consider for a moment as stated by Mr. Banerjee, that what is of greater importance than the debate is bringing about negotiations so that the unfortunate situation is not exploited, and it is only for that we are submitting that we do not want to shun a debate on this, we are not worried about minister's personal convenience. All that we are worried about is that the common man must not be put to any greater suffering on account of the dislocation of the railways. Give Government a fair chance to negotiate and restore normalcy. (Interruptions).

SHRI S. M. BANERJEE: Sir, my name has been quoted by Mr. Salve. (Interruptions).

MR. SPEAKER: The Minister should be asked as to when he would be available. The Minister is having negotiations. He wants time to negotiate. And you want him not to go for negotiation?
(Interruptions)

MR. SPEAKER: In my opinion, the Minister should have time to negotiate with them.

SHRI PILOO MODY: We are not accepting this... (Interruptions).

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, यह गलत है। आप जो कुछ कर रहे हैं वह ठीक नहीं है। आप ने पहले चर्चा करना मान लिया है, लेकिन मिनिस्टर के दबाव में आकर आप अपना निर्णय बदल रहे हैं।

MR. SPEAKER: How can I say that he should not negotiate? He is not available. How can I fix the date?

श्री अटल बिहारी वाजपेयी : डेढ़ घंटे की चर्चा में निगोशियेक्स बन्द हो जायेगे? (व्यवधान) क्या यह मंत्री महोदय तय करेंगे कि वह चर्चा के लिए हाजिर रहें या नहीं?

MR. SPEAKER: That is why I have to ask the Government as to what time will suit them. It has always been the convention of this House that the Speaker asks the Minister when he will be available... (Interruptions).

SHRI SHYAMNANDAN MISHRA: The discussion on item No. 12 is going to be the same.

MR. SPEAKER: It will be seen when it is reached.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, अगर आप चर्चा नहीं करने देंगे तो हम अपना विरोध प्रकट करने के लिए सदन से बाहर जायेंगे (व्यवधान) पहले तो आप चर्चा के लिए तैयार हो जायें। अत्र . . (व्यवधान)

अध्यक्ष महोदय : चर्चा के लिए तो मैं तैयार हूँ, लेकिन मिनिस्टर नहीं हैं। मिनिस्टर बात करना चाहते हैं।

श्री अटल बिहारी वाजपेयी मंत्री महोदय रहने के लिए तैयार नहीं हैं। डेढ़ घंटे की चर्चा . . . (व्यवधान) मंत्री महोदय को समय निकालना पड़ेगा। (व्यवधान)

SHRI SHYAMNANDAN MISHRA: Would you also not apply your mind to this? The discussion on item No. 12 is going to be full of references to this very subject?

SHRI C. M. STEPHEN (Muvattu-puzha): What does he mean by saying that?... (Interruptions) There is a Bill here in his name. It is not that he should be physically present here. It is not that merely because it is in his name, he should be here. He can depute the other Minister. The Minister need not be physically present here. He can depute somebody else.... (Interruptions).

MR. SPEAKER: When you brought the adjournment motion I expressed my preparedness to allow it. You wanted time. I said that I have no objection. You may have the discussion... (Interruptions). But the Minister says that he is having some negotiations. He is having some dialogue with the workers and he wants time, and you will have it at the

earliest possible time. I would appeal to you to be reasonable... (Interruptions).

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, जितना समय शोरगुल में चला गया आप अगर सवाल करने देते तो जवाब आ जाता और बात खत्म हो जाती। या तो आप चर्चा करने का मौका दें, या मंत्री महोदय में स्पष्टीकरण पूछने दें। (व्यवधान)

अध्यक्ष महोदय : स्पष्टीकरण को मैं मानने के लिए तैयार नहीं हूँ, न मैं स्वैच्छन्म को मानने को तैयार हूँ। अगर आप चाहते हैं कि इस पर बहस हो जाय तो ज़िम् वक्त मंत्री जी बड़ा से बातचीत करने के बाद फ़ी होंगे उनी वक्त हो जायगी। हम उन्हें रोक नहीं सकते।

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Speaker, Sir, you are allowing the Minister to have the cake and eat it too; it cannot be both ways. (Interruption).

MR. SPEAKER: It cannot be decided by excitement. It cannot be decided by shouting. Please don't do it. Sometimes you have to accept many things. Is this the way everything has to be decided every day?

SHRI BHOGENDRA JHA (Jainagar): I wish to say something in a minute.

SHRI C. M. STEPHEN: You have no right. Is discussion allowed once again? We will not permit it. You cannot have it for another time.

SHRI SEZHIYAN: You are not there to permit. It is for the Speaker. How can you say, you will not permit? (Interruptions)

MR. SPEAKER: All of you may please sit down.

श्री मूल चम्ब डाय (पाली) : अध्यक्ष जी, जो सदन की कार्यवाही नहीं चलने देते उनको सदन से बाहर निकाला जाय।

श्री भोगेन्द्र झा : अध्यक्ष जी, मैं आप की पोजीशन के बारे में अपने को क्लीयर करना चाहता हूँ। (व्यवधान)

अध्यक्ष महोदय : : कई चीजें ऐसी होती हैं (व्यवधान)

SHRI C. M. STEPHEN: You told us to sit down. We sat down. Now they are standing....(Interruptions).

MR. SPEAKER: May I request all of you to please sit down? I am not going to allow you, Mr. Jha. If I allow you I have to allow so many others. (Interruptions). Please sit down, Mr. Pilo Mody.

SHRI BHOGENDRA JHA: What I say will help you, Sir.

MR. SPEAKER: No question of my being helped

SHRI BHOGENDRA JHA: Unless you permit me, I will not speak.

अध्यक्ष महोदय : अगर एक को इजाजत द्वा तो सब को इजाजत देनी पड़ेगी ।

SHRI BHOGENDRA JHA: This is with regard to your ruling.

MR. SPEAKER: Please resume your seat.

SHRI BHOGENDRA JHA: This is about your ruling. I want a clarification from you. Not from the Minister.

MR. SPEAKER: It is not a ruling. Why do you say, ruling? No ruling is involved. The Minister is not available. He says, he is going to have some dialogue....

SHRI SEZHIYAN: 41 minutes have passed. He has been avoiding this. This is an affront to the dignity of the House, Sir. Why cannot he take the House into confidence?

MR. SPEAKER: No, please.

SHRI BHOGENDRA JHA: Then, you are not helping yourself.

MR. SPEAKER: I think the Speaker will have to be made of wood and steel to stand all this. I am not going to allow it. मैंने इनको कहा था कि थोड़ा सा समय (Interruptions) जो लेना चाहते हैं आफ्टरनुन में ले लें, मुझे कोई एतराज नहीं था। मैं एडजर्नमेंट मोशन को भी मानने को तैयार था

श्री अटल बिहार: वाजपयी मना किमने किया ? (इटरगज)

अध्यक्ष महोदय : आपने मना किया।

श्री अटल बिहारी वाजपेयी : आप अभी एडजर्नमेंट मोशन लीजिए। रोज घमकी देते हैं। यह कहने का कौन सा तरीका है? हमारी सझ्या है या नहीं इसमें कोई मतलब नहीं है। आप एडजर्नमेंट मोशन लीजिए।

MR. SPEAKER: I permit you, Shri Vajpayee, to move your adjournment motion.

SHRI SAMAR GUHA: Sir, I rise on a point of order.

श्री सतपाल कपूर (पटियाला) : आप एडजर्नमेंट मोशन लाना चाहते हैं लाएं। नो प्वाइंट ऑफ आर्डर।

MR. SPEAKER: In that case I will have to fix the time. (Interruptions) May I request you all to please sit down for a short while?

SHRI SAMAR GUHA: Sir, I rise on a point order. You, in your wisdom, observed....

MR. SPEAKER: My wisdom is not prevailing here. Nobody in this House relies on anybody's else's wisdom. Those times when they accepted others wisdom are now gone.

SHRI SAMAR GUHA: You, in your wisdom, observed that in order to enable the Minister... (Interruptions). Will you kindly call the House to order? They are not allowing us to raise our points of order.

MR. SPEAKER: You are not observing it yourself.

SHRI PILOO MODY: If this goes on like this, then you will be presiding over chaos.

MR. SPEAKER: The Minister says, he is not available. Therefore, I am allowing the adjournment motion. If it is carried, then you have a right to discuss it. And the Minister will have to be present in that event.

SHRI SAMAR GUHA: Sir, I rise on a point of order.

MR. SPEAKER: You are obstructing.

SHRI SAT PAL KAPUR: There is no point of order. (Interruptions)

MR. SPEAKER: I am not prepared to allow it. I have allowed Shri Vajpayee to move his motion.

SHRI C. M. STEPHEN: But, he is not prepared to move his motion.

SHRI ATAL BIHARI VAJPAYEE: If there is a point of order, then how can I move my adjournment motion? Bring the House to order first.

MR. SPEAKER: Shri Samar Guha is just obstructing the proceedings.

SHRI S. M. BANERJEE: I have got a point of order regarding the

adjournment motion. Kindly allow me also.

SHRI SAMAR GUHA: I am already on a point of order....

SHRI A. K. M. ISHAQUE: (Basirhat) I have also got a point of order.

MR. SPEAKER: Shri Guha is already on a point of order. Let him finish in half a minute.

SHRI PILOO MODY: Why do you not pull up the Minister of Parliamentary Affairs for allowing all this?

MR. SPEAKER: If he is prepared to pull his own self up.

SHRI PILOO MODY: If you pull me up, how will it help you? They have nothing to submit except to make noise.

MR. SPEAKER: Does he think that he is the most qualified? हमारे पजाब के लोग बहुत ऊँचा बोलते हैं। लेकिन आप उनसे दम गुना ऊँचा बोलते हैं।

SHRI PILOO MODY: I do not like your comparison.

SHRI SAMAR GUHA: Despite obstacles by "super-Speakers" and "mini-Speakers" on the other side, we know how to exert our right on the floor of the House. With these observations, I want to draw your attention to certain contradictions in what you have just said just now and what you had said earlier. You have said just now that you are prepared to allow the adjournment motion. If fifty Members are there who are in favour of leave being granted, then what would happen? The adjournment motion would have to be taken up today at 3.30 p.m. This would contradict your own earlier observation that in order to

[Shri Samar Guha] enable the hon. Minister to have time to have negotiations with the leaders, we may just have a one-hour debate. If there is an adjournment motion which is admitted and it is taken up, then he is bound to remain in the House till it is disposed of, and he would not have time for negotiations. So, when we wanted at least a one-hour discussion, you said that you considered it reasonable because that would give the hon. Minister time to have negotiations. But now if you say that you are prepared to allow the adjournment motion, that contradicts your own ruling.

With all sense of honour and dignity to the Chair, I submit that this is a big contradiction and there is a big gap between your former observation and your latter observation. If the adjournment motion is not accepted, we would have an opportunity to have a discussion today for about an hour. But if the adjournment motion is admitted, it may take two or three hours or it may continue for even more time. Will the hon. Minister be in the House or will he go for conducting negotiations?

MR SPEAKER: There is no point of order involved in this.

SHRI SAMAR GUHA: Why have you changed your stand? How can you change your concept and criterion?

SHRI BHOGENDRA JHA: With your permission, I would just make one submission. In coming to your decision, you have said that the hon. Minister should be given time for conducting negotiations. I want to know whether he will conduct negotiations with the leaders of the recognised locomen's unions.

Another thing, I want to be assured that there will be no victimisation while negotiations are going on and the House is considering it. Can he give this assurance? He must answer these two questions. Let the Minister

reply and then we can proceed further.

(Interruptions)

SHRI SHYAMNANDAN MISHRA: Unless we embark upon a discussion, we cannot go in a regular way seeking clarifications.

(Interruptions)

SHRI DINEN BHATTACHARYYA (Serampore): Is the Minister prepared to negotiate with the workers who are on strike? Otherwise, the problem will never be solved.

(Interruptions)

MR SPEAKER: Have you anything to say about it?

SHRI L N MISHRA: So far as negotiations are concerned, we are prepared to negotiate with anybody who will be helpful in solving the problem. There are a number of friends here. I have talked to them. They are free to say what they have to say. I am not in that free position. I have a difficulty. I would not like to say anything at this stage. But I am prepared to meet any persons coming to me. I have met some persons and was talking with them till three O'clock in the morning. I will be prepared to meet more persons.

(Interruptions)

SHRI SHYAMNANDAN MISHRA: Unless this point is conceded that it is not the hon. Minister alone who can solve the problem and there are persons associated with labour organisations who are here and wish to seek clarifications which would be helpful in solving this problem, we cannot solve it. So, if the Chair wants that a solution to the problem be found, the

Chair has to take into account this side of the House also and not only the other side. (*Interruptions*)

We demand some clarifications which would help in solving the problem. You have to decide upon it in a regular way, not that one has to snatch it from you.

MR. SPEAKER: I cannot force the Minister to say what you like. (*Interruptions*)

SHRI PILOO MODY: You want people to be reasonable. We are willing to accept that plea. Can we make a counter-offer for your reasonableness? We have a situation in which we can have some clarifications. There is a situation in which we can have a debate rightway. We have wasted now 45 minutes.

What I want to say is that the Minister could have heard the point of view of several of us and then that would have strengthened his own thinking and his own hands when he wants to negotiate. Now the situation, as it stands, is that Shri Mishra, the Minister of Railways, says that he has no time this afternoon....

SOME HON. MEMBERS: No, no.

SHRI PILOO MODY: He says he has no time this afternoon to attend the debate on this subject....

SHRI L. N. MISHRA: No, no.

SHRI PILOO MODY: ... and, therefore, the Indian Parliament, the Speaker of the Lok Sabha, all the members of the Opposition and in fact, the whole railways, would have to stop because Shri Mishra cannot spend half an hour....

SHRI L. N. MISHRA: What is this? Where have I said it?

SHRI PILOO MODY: Had you exercised the discretion vested in you in the time we have wasted, the Indian Parliament....

MR. SPEAKER: Who has wasted it?

SHRI PILOO MODY: If he had heard each of us for a few minutes, he would be the wiser for it. Is that such an unreasonable request?

MR. SPEAKER: Why do you do it every time?

He put in the Adjournment Motion. I put the alternative method to them that I can allow the debate but the Minister says he is not available. If the hon. Member does not accept that he is not available, I allow him to move the motion. (*Interruptions*).

SHRI PILOO MODY: You allow me a clarification or not? Are we prevented from getting a clarification?

MR. SPEAKER: Why are you bawling out? That is going up to the limit of being rude. (*Interruptions*). I allow the hon. Member to move the motion. I am allowing it. He has put the Adjournment Motion and I am allowing it. Mr. Vajpayee. (*Interruptions*)

SHRI S. M. BANERJEE: I am on a point of order. Kindly hear me. You have asked Mr. Vajpayee to move the motion. My point of order is this.

MR. SPEAKER: What is the point of order? (*Interruptions*). After he moves it, I allow your point of order.

श्री अटल बिहारी वाजपयी : अध्यक्ष महोदय, मैं अपने इस प्रस्ताव को पेश करने के लिए अनुमति चाहता हूँ कि सदन की कार्यवाही को रोक दिया जाये।

[श्री मधु लिमये अश्रुपूर्वक]

To discuss the serious situation arising out of the large-scale disruption of railway services due to mass 'absenteeism' by loco-running staff on the ground that the railway administration has failed to implement its assurances made to the staff after the five-day strike in May last.

SHRI S. M. BANERJEE: Sir, I rise on a point of order.

MR. SPEAKER: Let me first put the motion. The question is:

"That leave be granted to Shri Atal Bihari Vajpayee to move the Adjournment Motion."

Those hon. Members in favour of the motion may rise in their seats.

AN HON. MEMBER: Sir, nobody has objected?

MR. SPEAKER: Is there any objection?

SHRI L. N. MISHRA: I have objection?

MR. SPEAKER: Now, the counting has been done, I am so sorry that you are less than fifty—they are 38. So, the hon. Member has not the leave of the House.

SHRI S. M. BANERJEE: Sir, I rise on a point of order.

श्री मधु लिमये : अध्यक्ष महोदय, मंत्री महोदय ने आज जो सदन का प्रस्ताव किया है, उस के विरोध में हम सदन का त्याग करते हैं।

(Shri Madhu Limaye and some other hon. Members then left the House).

SHRI S. M. BANERJEE: On a point of order, Sir. The general practice in this House has been that if you allow any member to move

an adjournment motion on any particular matter, you do not allow the minister to make a statement beforehand. In this case, the minister should not have been allowed to make a statement. When the minister makes a statement, either a discussion should be allowed or some questions should be allowed by way of seeking clarification.

MR. SPEAKER: I have made it sure myself. It is permissible to allow the minister to make a statement and then allow an adjournment motion. I told you expressly that if after listening to the minister you are not satisfied, I will allow an adjournment motion. I put the alternatives also but you did not agree. Only to help you I thought if the adjournment motion is taken up, the minister will have to be present in the afternoon. (Interruptions).

MR. SPEAKER: There is no point of order. I have not allowed you any more. Shri Raghu Ramaiah.

12.36 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 6th August, 1973, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:
The Delhi Sales Tax Bill, 1973.

The Employees Provident Funds and Family Pension Fund (Amendment) Bill, 1973.